

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD.

1. O.A.No.531 of 1992.

Gulab SinghApplicant.

Versus

Union of India & othersRespondents.

2. O.A.No.532 of 1992.

Tribhuwan PrasadApplicant.

Versus

Union of India & othersRespondents.

3. O.A.No.613 of 1992.

Raj Kumar SrivastavaApplicant.

Versus

Union of India & othersRespondents.

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr.K.Obayya, A.M.

(By Hon'ble Mr. Justice U.C.Srivastava, V.C)

As similar questions of fact and law are involved in the aforementioned cases and the reliefs sought for by the applicants are same, we are going to dispose of these cases in the common judgment.

2. These applications have been made for non-implementation of instructions contained in Railway Board's circular dated 6.1.90 which were circulated by the General Manager (P) Northern Railway vide letter dated 20.2.90 regarding re-engagement of Volunteer Ticket Collectors.

3. The applicants have claimed that they worked as Volunteer Ticket Collectors for few days in the month of January, 1982 during Ardh Kumbh Mela in pursuance of the sanction by the Divisional Personnel Officer (C) Allahabad. They worked during the aforesaid period and thereafter they also worked. Having come to know that circular is being issued for considering

the cases of these persons who worked during the Ardh Kumbh Mela as VTC for giving them re-appointment, they also approached the Divisional Railway Manager for re-engagement but their prayer was refused. Feeling aggrieved with the same, they approached this tribunal. Similar matter had also come before us in Case No.131 of 1992 of the Mobile Ticket Collectors and we have directed the respondents to frame a scheme within a period of four months and to consider the cases according to merit and to give them appointment and thereafter to consider their case for regularisation in case they get appointment in accordance with the scheme. The observations, made in O.A.No.131 of 1992 will also apply to these cases. The applications stand disposed of. No order as to costs.

Let copy of this judgment be placed on the file of O.A.No.532/92 and O.A.613 /92.


MEMBER(A)


VICE CHAIRMAN.

DATED: OCTOBER 16, 1992.
(ug)